GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:96 ANSWERED ON:22.11.2012 CAUVERY ISSUE

Abdulrahman Shri ;Ponnam Shri Prabhakar;Rao Shri Sambasiva Rayapati;Shetkar Shri Suresh Kumar;Siricilla Shri Rajaiah

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government of Karnataka has released water to the State of Tamil Nadu as per the award on sharing of Cauvery river water;
- (b) if so, the details thereof;
- (c) whether the Government of Karnataka has been ignoring requests of Government of Tamil Nadu and directions of Hon`ble Supreme Court and Union Government in this regard;
- (d) if so, the steps taken by the Union Government to fulfil its constitutional obligations;
- (e) whether a team visited Cauvery delta to resolve the crisis between the States; and
- (f) if so, the details thereof and the report prepared so far?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a)&(b) As per Interim Order dated 25.06.1991 of Cauvery Water Disputes Tribunal(CWDT), Government of Karnataka is to release water from its reservoirs in Karnataka to ensure 205 TMKC of water into Mettur reservoir of Tamil Nadu for each Water Year (June to May). Whether the quantity of water received in the Mettur Reservoir in Tamil Nadu is as per the interim award would be determined at the end of Water Year.

(c)&(d) Directions of Cauvery River Authority (CRA) and the Supreme Court of India have been complied with.

(e)&(f) The Central Team consisting of Officers of CWC and Ministry of Agriculture, Govt. of India visited Cauvery Delta area from 4th to 8th October, 2012. The mandate of the Central Team was to assess the extent of area sown under the current crop in both Karnataka and Tamil Nadu and the requirement of water beyond Oct 15 for this crop. The Central Team submitted its report to Secretary, M/o Water Resources, Govt. of India on 11.10.2012 giving there details.